CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.592/MP/2020

- Subject : Petition under Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5 (11) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to implement the Must Run station accorded to the Petitioner's Solar Project in letter and spirit and compensate the Petitioner for the unlawful and arbitrary curtailment of generation from the Petitioner's Solar Project.
- Petitioner : Solairepro Urja Private Limited (SUPL).
- Respondent : Andhra Pradesh State Load Despatch Centre (AP SLDC) and 3 Ors.

Date of Hearing : 7.5.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Vishrov Mukerjee, Advocate, SUPL Shri Pratyush Singh, Advocate, SUPL Shri Rohan Sachdev, Advocate, SUPL Shri Venkatesh, Advocate, NTPC Shri Aashwyn Singh, Advocate, NTPC

Record of Proceedings

At the outset, the learned counsel for Respondent No.3, NTPC submitted that vide Record of Proceedings for the hearing dated 21.3.2023, the Commission decided to defer the present case in light of the stay by the Hon'ble High Court of Andhra Pradesh in the similar case, i.e. Petition No.342/MP/2019 and since the said stay has not been vacated so far, the matter may again be deferred till the vacation of such stay as granted by the Hon'ble High Court.

2. Learned counsel for the Petitioner submitted that, as such, the Petitioner has no objection to the deferment of the proceedings of the present case.

3. Considering the submissions made by the learned counsel for the parties, the Commission decided to defer the proceedings in the present case till vacation of the stay granted by the Hon'ble High Court of Andhra Pradesh vide order dated 1.12.2021 in WP No. 28245/2021.

4. The Petition shall be listed for hearing in due course, for which date shall be intimated separately after mentioning the matter by the parties.

By order of the Commission

Sd/ (T.D. Pant) Joint Chief (Law)